

State Vs Vinay
FIR No. 15/2019
under Section 356/379/392/34 IPC
PS: Darya Ganj

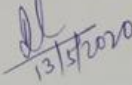
13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor
report has been received from him.

IO/SHO concerned are directed to file report on **19.05.2020**.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Kamal Chauhan
FIR No. 116/2019
under Section 302 IPC
PS: Prasad Nagar

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant.

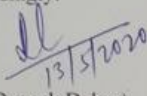
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 30 days.

Perusal of record shows that interim bail has been prayed on the ground that mother of accused/applicant is suffering from piles. Wife of accused/applicant is living in Bihar along with their child and there is nobody else in his family to look after his family.

Perusal of record further shows that the present case is pertaining to offence punishable under Section 302 IPC r/w Section 25/27 of Arms Act. Allegations against accused/applicant are of very serious nature. The ailment with which mother of accused/applicant is suffering is common in these days.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Ajay Pal
FIR No. 1020/2016
under Section 379/411 IPC
PS: NDRS

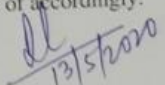
13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Perusal of record shows that previously accused/applicant was on court bail in this case. Subsequently, he failed to appear before Ld. Trial Court on several dates of hearing and consequently he was declared PO. Accused/applicant was again arrested on 21.02.2020 and he is in J/c since then.

Keeping in view the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of Duty MM concerned. Application stands disposed of accordingly.


(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Dev Arjun
FIR No. 191/2019
under Section 302/307/120-B/34 IPC r/w Section 25/27 Arms Act
PS: Karol Bagh

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

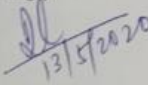
Heard. Perused.

Present application has been filed on behalf of accused/applicant for grant of interim bail on the ground that father of accused/applicant is not well.

As per report/reply filed by IO, the medical papers from B.L. Kapoor Hospital are found to be genuine, but the same are dated 16.09.2019. In the reply/report, it is further mentioned that real brother of accused/applicant namely Dev Karan is also there to look after their father. In addition to Dev Karan, mother as well as sister of accused/applicant are also there to look after father of accused/applicant.

The present case is pertaining to offence punishable under Section 302 as well 307 IPC. The minimum punishment for offence punishable under Section 302 IPC is life imprisonment. The documents pertaining to illness of father of accused/applicant are not of recent time.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Sunil @ Kesto
FIR No. 491/2015
under Section 307/120-B/34 IPC
PS: Subzi Mandi

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

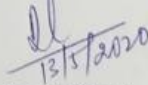
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 02 months on the ground that accused/applicant is father of two minor children aged about 04 years and 02 years and there is no one else in the family to take care of minor children.

Perusal of record shows that accused/applicant is in J/c since 30.09.2015. Maximum punishment for offence punishable under Section 307 IPC is life imprisonment. Father, mother and wife of accused/applicant are there to look after minor children and they are already doing so since their birth. Allegations against accused/applicant are of very serious nature as accused/applicant along with co-accused persons attempted to kill eye witness of a murder case.

Keeping in view the totality of facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Faijan
FIR No. 293/2017
under Section 392/397/411/34 IPC
PS: Kotwali

13.05.2020


Present: Ld. Addl. PP for the State.
Sh. S. N. Shukla, Ld. LAC for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant for grant of interim bail for a period of 45 days.

Perusal of record shows that accused/applicant was armed with a knife while committing the robbery in question and he had even used the same while committing the offence in question. The minimum punishment for offence punishable under Section 397 IPC is 07 years and maximum punishment for the same may be more than 10 years.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

ENCLOSURE

Enclose Copy
of the
order

30/4/2020

Tihar, New Delhi

in

State Vs Amit Kumar
FIR No 343/2019
under Section 304/34 IPC
PS: Kashmere Gate

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of bail as well as for constituting Medical Board for enquiry in terms of Section 94(1) of Juvenile Justice Act, 2015.

Perusal of application in hand itself shows that the concerned MM/JJB has already held that date of birth of accused/applicant is 27.04.2001 and he is not juvenile for the purpose of present case. The trial of case in hand is already pending in the court of Ld. ASJ concerned and similar application is also pending in said court. The present application is neither an appeal nor revision against order passed by concerned MM/JJB and the issue of juvenility is already pending before concerned court.

As per report filed by IO, accused/applicant along with co-accused had killed the deceased after giving severe beatings to him.

The present case is pertaining to offence punishable under Section 304 IPC. The maximum punishment for said offence is life imprisonment.

Ld. Counsel for accused/applicant has relied upon a case titled as Gajab Singh Vs State of Haryana 2019 SCC Online P&H 869. Since the claim of juvenility is already pending before the concerned court, I am not giving any findings/observations on the same.

Allegations against accused/applicant are of very serious nature. Trial of the case is at very initial stages. Tampering with the evidence/witnesses cannot be ruled out at this stage.

dl
13/5/2020

State Vs Pradeep @ Deepak @ Bhatta
FIR No. 303/2018
under Section 21/25 of NDPS Act
PS: Crime Branch

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

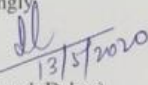
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail on the ground that wife of accused/applicant is suffering from some disease and she is to be operated upon on 21.05.2020.

As per prosecution case, commercial quantity of heroine has been recovered from the possession of accused/applicant.

The ailment from which wife of accused/applicant is suffering is not of very serious nature and other family members of accused/applicant can take care of his wife.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

11.5.2020

(R.K.Giri & U.K. Giri)
Advocates for the Accused
Chamber No.V-25, Opp. SBI,
Tis Hazari Courts, Delhi-54.

State Vs Jyotika Bhonsle
FIR No. 63/2020
under Section 420/468/471/34 IPC
PS: Karol Bagh

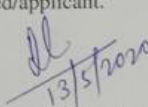
13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

It is already 2.30 PM. Neither IO has appeared nor any report has been from him.

IO/SHO concerned are directed to file report on **15.05.2020**. On 15.05.2020 also the application in hand will be taken up through Video Conferencing as requested by Ld. Counsel for accused/applicant.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Mukri @ Kunal
FIR No. 187/2019
under Section 307/34 IPC r/w Section 25/27 Arms Act
PS: Karol Bagh

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

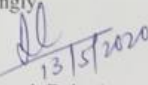
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail on the ground that mother of accused/applicant is not well. Father of accused/applicant has been held up in Maharashtra due to lockdown.

As per prosecution case, accused/applicant had caused dangerous injury to complainant/victim by firing upon him with pistol.

As per report filed by IO, the ailment/condition of mother of accused/applicant is non surgical in nature.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Manish @ Munshi
FIR No. 491/2015
under Section 307/34 IPC
PS: Subzi Mandi

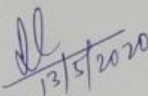
13.05.2020

Present: Ld. Addl. PP for the State.
Sh. Gaurav Ld. Counsel for accused/applicant.

Heard. Perused.


Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.

Copy of order be given dasti, as requested.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

:2;

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Zuhaid Ahmad
FIR No. 170/2019
under Section 307 IPC
PS: Lahori Gate

13.05.2020

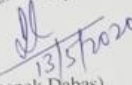
Present: Ld. Addl. PP for the State.
Sh. Faraz Khan, Proxy Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

Report be called from IO/SHO for **22.05.2020**.

It is pertinent to mention that matter was fixed for hearing through Video Conferencing, however, Ld. Counsel for accused/applicant has physically appeared in court and has made his submissions. On the NDOH matter will be taken up through Video Conferencing, as requested by Ld. Counsel for accused/applicant.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

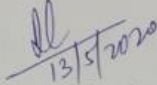
State Vs Ravi Dhika
FIR No. 303/14
under Section 302/307/120-B IPC
PS: Subzi Mandi

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

A written request has been received from IO for some more time
for verification of medical documents pertaining to wife of
accused/applicant.

IO/SHO concerned is directed to file report on **16.05.2020**.


13/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Shankar Dass (Sunil)
FIR No. 772/2015
under Section 354/354B/376D IPC and Section 6/10 of POCSO Act
PS: Timarpur

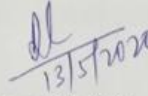
13.05.2020

Present: Ld. Addl. PP for the State.
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, none has appeared for
accused/applicant. It is already 3.35 PM.

In view of aforesaid facts and circumstances, the present matter is
adjourned for 23.05.2020 for further proceedings as per law. Application, if
any, may be filed in between.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

J.D.


State Vs Divesh Bansal
FIR No. 149/2020
under Section 33/58 Delhi Excise Act
PS: Nabi Karim

13.05.2020

Present: Ld. Addl. PP for the State.
Sh. Shubham Gupta, Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.


13/5/2020

(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

W
Counsel

148761

991055897

State Vs Narender & Ors
FIR No. 183/2020
under Section 452/323/341/504/201/34 IPC
PS: Wazirabad

13.05.2020

Present: L.d. Addl. PP for the State.
L.d. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from IO.

IO to appear in person along with report on **19.05.2020**.

DL
13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

At 1.10 PM, at this stage, matter has been taken up again as IO i.e. ASI Chotte Lal has appeared along with report.

Present: L.d. Addl. PP for the State.
IO/ASI Chotte Lal with file.
L.d. Counsel for accused/applicant.

Heard. Perused.

L.d. Counsel for accused persons/applicants has handed over some documents pertaining to property in question to IO. IO seeks time to verify the same.

Time is granted.

Now, to come up on date already fixed i.e. 19.05.2020 for arguments and disposal of present application. IO shall appear in person on NDOH. Till NDOH accused persons/applicants shall not be arrested. However, accused persons/applicants are directed to join the investigation, as and when directed by IO to do so.

Copy of order be given dasti to L.d. Counsel for accused persons as well as IO, as requested.

DL
13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

S/o Narender,
R/o Gali No.5, Jagatpur,
North Delhi.

State Vs Amit Sharma
FIR No. 53/2019
under Section 392/397/34 IPC r/w Section 27 Arms Act
PS: DBG Road

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Report be called from IO/SHO concerned for **21.05.2020**.

dl
13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

hearing of the above said case is not possible for a time
being.

State Vs Dhanjay @ Kalu
FIR No.34/2020
under Section 324/392/397/34 IPC
PS: Karol Bagh

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.

dl
13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

no to gmail.com

secret

secret

State Vs Vinod Chouhan
FIR No. 140/2020
under Section 323/304/34 IPC
PS: Subzi Mandi

13.05.2020

Present: Ld. Addl. PP for the State along with IO i.e SI Jitender Joshi.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel submits that accused/applicant was arrested on 01.05.2020. Investigation of the case has been completed and accused/applicant is no more required for investigation purposes. Offence punishable under Section 304 IPC is not made out against accused/applicant. Accused/applicant is entitled to bail in view of various directions given by Hon'ble High Court of Delhi as well as Hon'ble Supreme Court of India pertaining to present situation i.e. spread of COVID-19. In support of his arguments, Ld. Counsel relied upon judgment titled as Sahil Dahiya Vs State, Delhi High Court, Bail Application No. 907/15 DOD 03.06.2015.

On the other hand, IO submits that report regarding PM test is yet to be received and even CCTV camera footage is yet to be collected. It is further submitted that investigation of the case is at very initial stages and offence is very serious one.

I have duly considered the rival submissions. I have perused the report.

Perusal of report shows that one person namely Ramesh Kumar has lost his life in the incident in question. Investigation of the case is at very initial stages and chare-sheet is yet to be filed. The maximum punishment for offence punishable under Section 304 IPC is life

[Signature]
13/5/2020

Muzam Court
8826728321

State Vs Sahil
FIR No. 213/2018
under Section 395/412/120-B
PS: Lahori Gate

13.05.2020

Present: Ld. Addl. PP for the State along SI Yogesh Kumar.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

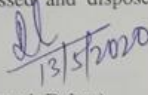
SI Yogesh Kumar has filed a written application seeking some more time to verify medical documents. On the other hand, counsel for accused/applicant submits that documents pertaining to father of accused/applicant have already been verified and the present application be decided on the said ground alone.

Perusal of record shows that present application has been filed on behalf of accused/applicant for grant of regular bail and in the alternative for grant of interim bail.

I have duly perused the record.

Allegations against accused/applicant are of very serious nature. The maximum punishment for offence punishable under Section 395 IPC is imprisonment for life and the minimum punishment for offence punishable under Section 397 IPC is 07 years. The ailment from which father of accused/applicant is not very serious one.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of regular bail as well as interim bail. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Himanshu
FIR No. 348/2018
under Section 336/307/34 IPC r/w Section 25/27 Arms Act
PS: Nabi Karim

13.05.2020

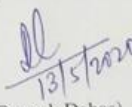
Present: Ld. Addl. PP for the State along with IO.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail on the ground that mother of accused/applicant is suffering from various ailments and there is nobody else in the family of accused/applicant to look after her.

As per report filed by IO, father of accused/applicant was found present at his house along with his two daughters aged about 19 years and 17 years who can look after mother of accused/applicant.

In view of report filed by IO, no ground for grant of interim bail is made out and the application is hereby dismissed. It is pertinent to mention that the maximum punishment for offence punishable under Section 307 IPC is life imprisonment.


13/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Tanveer Ahmed
FIR No. 185/2019
under Section 308/324/506/34 IPC
PS: Jama Masjid

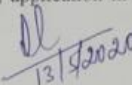
13.05.2020

Present: Ld. Addl. PP for the State along with ASI Prem Kumar.
None for complainant/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, none has appeared for
complainant/applicant.

In view of the facts and circumstances, application in hand is
hereby adjourned for **08.07.2020**.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

98117324

State Vs Ashok
FIR No. 63/2020
under Section 420/467/468/471/34/511/120-B IPC
PS: Karol Bagh

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Arguments on said application heard. Record perused.

As per prosecution case, accused persons had fraudulently altered one cheque for an amount of Rs. 12 crores and presented the same with the concerned bank. As per prosecution case, accused/applicant was apprehended in the bank itself along with co-accused.

The maximum punishment for offence punishable under Section 467 IPC is life imprisonment. Allegations against accused/applicant are of very serious nature. Statement of material witnesses is yet to be recorded in court. Tampering with evidence and fleeing away from process of law cannot be ruled out at this stage.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

DL
13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

2	Address	The Nazim Court, New Delhi Mob : 9810333196	
3	Mob/ E-mail	MOBILE NO. 9810333196	E-MAIL IN CAPITAL LETTERS advocate.rojethraina@gmail.com

State Vs Vinay @ Rajesh
FIR No. 135/2019
under Section 393/397/34 IPC
PS: Nabi Karim

13.05.2020

Present: Ld. Addl. PP for the State along with IO.
Sh. S. N. Shukla, Ld. Counsel for accused/applicant.

Heard. Perused.

As per prosecution case, accused/applicant along with co-accused had robbed the complainant/victim.

On a specific query from court, IO stated that accused/applicant i.e. Vinay @ Rajesh was not armed with any weapon and he had not caused any injury to complainant/victim.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Supdt. Accused shall surrender before concerned Jail Supdt on expiry of interim bail.

Application stands disposed of accordingly.

Copy of order be sent to concerned Jail Supdt for compliance.

dl
13/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

Central Jail No. 03
Tihar Delhi-110064

State Vs Abhishek
FIR No.37/2020
under Section 498A/406/304B/34 IPC
PS: Burari

13.05.2020

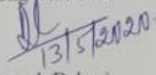
Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment on the ground that one more application filed on behalf of present accused/applicant seeking grant of bail is pending for 22.05.2020 and the present application be also adjourned for **22.05.2020**.

Request is allowed.

IO shall appear in person on 22.05.2020 along with file.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

:2:

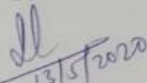
accused/applicant have no applicability to the facts and circumstances of the present case as facts and circumstances of the present case are different.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of regular bail. The same is hereby dismissed and disposed of accordingly.

As far as question of interim bail is concerned perusal of medical report of wife of accused/applicant shows that she is not admitted in any hospital and her condition was stable when she was last examined by doctor on 08.05.2020. The expected date of delivery is in the end of June, 2020.

Keeping in view aforesaid medical report, request for interim bail is also hereby declined.

Application stands disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

①

State Vs Bhupender Singh and Ors
FIR No. 25/20
under Section 376/366/363 IPC r/w Section 4 and 6 of POCSO Act
PS: Burari

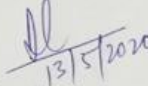
Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant
namely Amit Kumar @ Kale @ Kunal for grant of bail and in the alternative
for grant of interim bail.

Inspite of repeated calls, IO has not appeared. Even no report has
been received from IO.

Report be called from IO/SHO concerned for **20.05.2020**.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

permanent address of the accused/Applicant is annexed
herewith as **ANNEXURE- A** and there is no possibility of him

State Vs Priya Ranjan Sharma
FIR No. 311/2019
under Section 20/29 NDPS Act
PS: Crime Branch

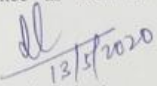
13.05.2020

Present: Ld. Addl. PP for the State.
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, none has appeared for accused/applicant either physically or through Video Conferencing. It is already 4.20 PM.

In view of the aforesaid facts and circumstances, the present application is hereby dismissed for non-appearance as well as non prosecution.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Mahboob Alam
FIR No. 139/2011
under Section 364A/302/394/201/420B/34 IPC
PS: I.P.Estate

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

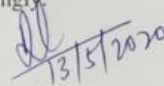
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of bail.

As per prosecution case, accused/applicant along with co-accused persons had kidnapped their friend for ransom and later on even murdered him.

Allegations against accused/applicant are of very serious nature. The minimum punishment for offence punishable under Section 364A IPC as well as 302 IPC is life imprisonment.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Sunil Bihari
FIR No. 605/2017
under Section 302/120-B/34/201/174A IPC
PS: NDRS

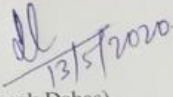
13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment for filing additional documents. Same is granted.

Now, to come up on **19.05.2020** for filing of the same as well as arguments and disposal of present application.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020


State Vs Sunil etc.
Fnc No. 415/2015
under Section 395/397/365/412/201/120-B IPC
PS: Kotwali

13.05.2020

Present: Ld. Addl. PP for the State.
Sh. Ashish Kumar, Ld. Counsel for accused/applicant.

Heard. Perused.

Present application is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Tahir Hussain
FIR No. 134/2015
under Section 395/397/412/34 IPC r/w Section 25/27 Arms Act
PS: Lahori Gate

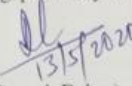
13.05.2020

Present: Ld. Addl. PP for the State along with SI Yogesh.
Ld. Counsel for accused/applicant.

Heard. Perused.

SI Yogesh seeks some more time to verify the medical documents
of wife of accused/applicant. Same is granted.

Now, to come up on 16.05.2020 for disposal of present application.
IO/SI Yogesh shall appear on next date of hearing positively along with
report.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Inder Singh
FIR No. 327/2019
under Section 21/29 NDPS Act
PS: Crime Branch


13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment for addressing arguments on account of network issues. Same is granted.

Now, to come up on **15.05.2020** for purpose fixed, as requested.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Kishan Kumar
FIR No. 339/2016
under Section 395/397/412/120-B IPC r/w Section 25 Arms Act
PS: Darya Ganj


13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

It is already 3.40 PM. Neither IO has appeared nor any report has been received from him.

IO is directed to appear in person along with file on **14.05.2020**.
The Filing Section is also directed to ensure that trial court record along with original bail application of accused/applicant is also summoned for 14.05.2020.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Ramesh
FIR No. 327/2018
under Section 307 IPC
PS: Prasad Nagar

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

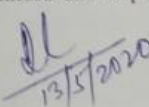
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail and in the alternative for grant of interim bail.

Ld. Counsel submits that accused/applicant is not keeping good health and his immunity is very weak and he may contract COVID-19, if he is kept in jail. It is further submitted that medical documents pertaining to illness of accused/applicant have been annexed with the present application.

As per report received from Senior Medical Officer, Central Jail No. 4, Tihar, the condition of accused/applicant is stable and all prescribed medications are being provided to him from Jail Dispensary itself.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of regular bail as well as interim bail. The same is hereby dismissed and disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Vinod Kumar Sharma
FIR No. 54/2020
under Section 323/341/307/394/34 IPC
PS: Subzi Mandi
13.05.2020

Present: Ld. Addl. PP for the State along with ASI Devender Kumar.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant/victim along with complainant.

Heard. Perused.

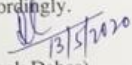
Present application has been filed on behalf of accused/applicant for grant of anticipatory bail.

IO submits that accused/applicant along with co-accused had caused as many as 17 injuries to the complainant/victim from Poker (use for breaking ice). It is further submitted that the weapon used in commission of offence is to be recovered from the possession/at the instance of accused persons and even the robbed amount of Rs. 4 lacs in cash and demand draft of Rs. 4 lacs is yet to be recovered. It is further submitted that custodial interrogation of accused persons is very much essential. IO has also filed copy of order dated 20.03.2020 vide which anticipatory bail application of co-accused namely Prince was dismissed by Ld. ASJ-04 (Central)/Delhi.

I have perused the detailed order dated 20.03.2020 passed by Ld. ASJ-04 (Central)/Delhi.

In the present case, the weapon used in commission of offence is to be recovered at the instance of accused/applicant. Even the alleged robbed amount/draft is also to be recovered.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of anticipatory bail. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi/13.05.2020

State Vs Harpreet Singh and Ors
FIR No. 143/2013
under Section 364A/120-B/342/328/323/34 IPC
PS: Rajinder Nagar

13.05.2020

Present: Ld. Addl. PP for the State along with SI Ali Akram.
Sh. Divakar Choudhary, Ld. LAC for accused/applicant.

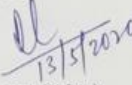
Heard. Perused.

Present application has been filed on behalf of accused/applicant
i.e. Sarpal Singh Sodhi for grant of interim bail for a period of 90 days on
the ground that he is suffering from various ailments like Diabetes, Blood
Pressure, Slip Disk etc.

As per prosecution case, accused persons had kidnapped child of
complainant/victim for ransom of Rs. 1.5 crores. The trial of the case is at
the stage of DE and the NDOH before Ld. Trial Court is 19.05.2020.

Allegations against accused/applicant are of very serious nature.
The ailments from which accused/applicant is allegedly suffering are not of
very serious nature and treatment is being provided to him in jail. The
minimum punishment for offence punishable under Section 364A IPC is life
imprisonment.

Keeping in view the totality of facts and circumstances, I find no
merits in the application filed by accused/applicant for grant of interim bail.
The same is hereby dismissed and disposed of accordingly.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Mohd. Sadaat
FIR No. 688/2015
under Section 420/467/468/471/120-B/34 IPC
PS: Sadar Bazar

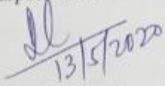
13.05.2020

Present: Ld. Addl. PP for the State.
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, none has appeared for
accused/applicant.

Matter is adjourned for **09.07.2020** for purpose fixed.


13/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020


State Vs Hitender @ Deepak
FIR No. 356/2007
under Section 302 IPC
PS: Hauz Qazi

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested.



13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Narender Rana
FIR No. 24/20
under Section 323/376 IPC
PS: Gulabi Bagh

Present: Ld. Addl. PP for the State with IO/SI Uma Singh.
Sh. Sagar Dhama, Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.


13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

7.

ANNEXURE-F

Copy of the transcript of the talks
between Mahipal and wife of the
petitioner.

18.

State Vs Ashraf and Ors
FIR No. 84/2014
under Section 307/302 IPC
PS: Darya Ganj

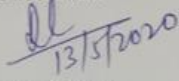
13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor
report has been received from him.

IO to appear in person along with report on **14.05.2020**.


(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

ACCUSED/APPLICANT

VINOD CHOUHAN

:2:

imprisonment.

Keeping in view the totality of facts and circumstances, at this stage, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

DL
13/5/2020
(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Vikas @ Sanju
FIR No. 98/18
under Section 302 IPC
PS: Sadar Bazar

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant for grant of interim bail for a period of 45 days on the ground of illness of father of accused/applicant.

Admittedly, father of accused/applicant has been discharged from hospital on 13.04.2020. The offence in question is under Section 302 IPC and the minimum punishment for the same is life imprisonment.

Keeping in view the totality of facts and circumstances, no ground for grant of interim bail is made out. The present application is hereby dismissed and disposed of accordingly.


13/5/2020

(Deepak Dabas)
Spl.Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

the presence of the applicant is necessary.

State Vs Varun Goel
FIR No. 20/2020
under Section 376/506/201 IPC
PS: Karol Bagh

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant along with complainant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail or in the alternative for grant of interim bail.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. The whole prosecution story is false and fabricated one and no offence punishable under Section 376 IPC is made out against accused/applicant. Investigation of the case has already been completed and custodial interrogation of accused/applicant is no more required in this case. Ld. Counsel has relied upon following judgments:

1. *Shalini Malik Vs Jay Shree 104 (2003) DLT 791.*
2. *Kuldeep K. Mahato Vs State of Bihar 1998 SCC (Cri) 1460.*
3. *Suresh Vs State of Maharashtra 1998 SCC (Cri) 1595.*
4. *Sadashiv Ram Rao Vs State of Maharashtra (2006) 10 SCC 92.*

On the other hand, Ld. Addl. PP for State as well as Ld. Counsel for complainant have strongly opposed the present application.

I have duly considered the rival submission.

Allegations against accused/applicant are of very serious nature. Statement of complainant/victim is yet to be recorded in court during trial. Tampering with the evidence/witnesses cannot be ruled out at this stage. The judgments upon which reliance has been placed by Ld. Counsel for

DL
13/5/2020

①

State Vs Mainudeen Khan
FIR No. 33/2020
under Section 365/392/394/395/411/419/34 IPC
PS: Kamla Market

13.05.2020

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant (through Video Conferencing).

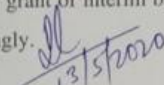
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the ground that mother of accused is suffering from various old age related medical ailments and wife of accused/applicant is also suffering from medical issues.

As per prosecution case, accused/applicant along with co-accused persons had robbed the complainant of substantial amount. More than 05 persons were involved in the commission of offence and consequently Section 395 IPC has been evoked in this case. The maximum punishment for offence punishable under Section 395 IPC is life imprisonment.

The medical documents could not be verified by IO due to shortage of time. However, even if for the sake of arguments, the same are believed to be true and correct, even then the accused/applicant is not entitled for interim bail.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

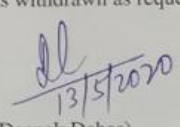
State Vs Ajay
CR No. 59/19
under Section 302/365 IPC
PS: Burari

13.05.2020

Present: Ld. Addl. PP for the State.
Sh. Jitender Kumar, Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.



(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020

State Vs Liyakat Ali @ Imran
FIR No. 29/20
under Section 376/506 IPC
PS: Civil Lines

Present: Ld. Addl. PP for the State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested
by Ld. Counsel for accused/applicant.


13/5/2020
(Deepak Dabas)
Spl. Judge NDPS-1/ASJ
Central/THC/Delhi
13.05.2020